NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

9. IA 2065(MB)2024
IN
C.P. (IB)/592(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.05.2024**

Name of the Party: Amit Infra-Logic (India) Private Limited
Vs
Radius & Deserve Builders LLP

Section 9, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

1. None present.

IA-2065/2024

2. This is an Application filed u/s 60(5) by the Applicant to place on record the Revised List of Creditors. The same is taken on record to that effect.
3. In view of aforesaid, the present Applicant is allowed and disposed of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/